

(c) and (d) Capability building of the Indian Air Force (IAF) is undertaken on a continuous basis to meet the security challenges facing the country.

The cost of the procurements will be known once the Contracts are finalized and signed.

Allotment of petrol pumps to dependents of martyrs

†1602. SHRI RASHEED MASOOD: Will the Minister of DEFENCE be pleased to state:

(a) the number of armed forces martyrs, whose dependents have not been allotted petrol pumps;

(b) reasons for not allotting petrol pump so far to the family of Martyr Harendra Singh; and

(c) by when the petrol pump would be allotted?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI M.M. PALLAM RAJU):

(a) No case for allotment of petrol pump to the Armed Forces martyrs is pending.

(b) No request for allotment of petrol pump by the family of Martyr Harendra Singh has been received. Moreover there is no scheme for direct allotment of retail outlet of petroleum products to anyone. However, there is 8% reservation for defence category for allotment of retail outlets under the normal selection process for retail outlet dealership.

(c) In view of above the question does not arise.

Human Rights violation in Haryana, Chandigarh and Delhi

1603. SHRI AVINASH RAI KHANNA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) how many complaints have been received by the National Human Rights Commission (NHRC) during the last three years regarding human rights violation in Haryana, Chandigarh and Delhi;

(b) the reasons for increase in human rights violation in above mentioned State/UT;

(c) whether Government is asking/planning to set up a Human Rights Commission in the concerned State/UT or not; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) and (b) No. of cases registered by National Human

†Original notice of the question was received in Hindi.